NOTIFICATION

New Delhi, the 17th December, 2015

S.O. 3444(E).—Whereas by notification of the Government of India, in the Ministry of Finance (Department of Revenue) number S.O. 614 (E) dated 18th March, 2010, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 9, "Educational Development Project & corpus fund" by "Shri Ugam Education Trust, 60, Shardakunj Society, Motipura Road, Ta Himmatnagar, District Sabarkantha, Gujarat 383001", as an eligible project or scheme for a period of three years beginning with financial year 2009-10 and which was extended further vide notification number S.O. 2404(E) dated 9th October, 2012 for three years beginning with financial year 2012-13;

And whereas the said project or scheme is likely to extend beyond six years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years ;

Now, therefore, the Central Government, in exercise of the powers conferred by sub- section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Educational Development Project & corpus fund" which is being carried out by "Shri Ugam Education Trust, 60, Shardakunj Society, Motipura Road, Ta Himmatnagar, District Sabarkantha, Gujarat 383001", without any change in the approved cost of Rs. 3.64 crore including a corpus fund of

Rs. 1.50 crore, as an eligible project or scheme for a further period of three years commencing with the financial year 2015-16 i.e 2015-16, 2016-17 & 2017-18.

[No. 270/2015/F. No. V. 27015/4/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)